

(a) whether it has come to the notice of Government that Life Insurance Corporation has recently directed the management of M/s Escorts Limited to remove its nine directors ;

(b) if so, the percentage of shares with the Life Insurance Corporation of M/s Escorts Limited;

(c) Whether Central Government have intervened in this matter; and

(d) if so, details thereof and the steps taken by Government to set right the situation ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a), (c) and (d) A statement is laid on the Table of the House.

(b) 30%.

Statement

The Life Insurance Corporation of India issued a notice dated 11th February, 1984 to M/s Escorts Ltd. under Section 169 of the Companies Act, 1956 requiring the company to convene an Extraordinary General Meeting for considering and passing resolutions which seek to replace nine directors of the company. It is not feasible to react to the notice or deal with other aspects, since the notice itself has been impugned before the Court and the matter is sub judice and L.I.C. has been impleaded as a respondent in the writ petition filed by M/s Escorts seeking to challenge the vires of Reserve Bank of India's circular in regard to facilities for investment by non-residents of Indian nationality/origin.

बैंक आफ बड़ौदा की बरौत शाखा से
धन का कथित गबन

*200. श्री रामजी भाई मावणि :

श्री राम प्यारे पनिका : क्या वित्त मंत्री यह बताने की कृपा करेंगे :

(क) क्या बैंक आफ बड़ौदा की बरौत शाखा (इलाहाबाद) से लाखों रुपये का गोलमाल किया गया है ;

(ख) क्या सरकार का इस मामले की केन्द्रीय जांच ब्यूरो द्वारा जांच कराने तथा इस मामले में अंतर्ग्रस्त अधिकारियों की सेवाएं समाप्त करने/निलम्बित करने/स्थानान्तरित करने का कोई प्रस्ताव है ; और

(ग) यदि हां, तो इस बारे में क्या कार्यवाही करने का प्रस्ताव है और यह कार्यवाही कब तक किये जाने की संभावना है और यदि नहीं, तो उसके क्या कारण हैं ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) से (ग) बैंक आफ बड़ौदा ने सूचित किया है कि उसकी बरौत शाखा के शाखा प्रबंधक ने प्रक्रिया संबंधी अनियमिततायें बरती हैं और अपने विवेकाधिकारों का अतिक्रमण किया है। संबंधित अधिकारी का तबादला कर दिया गया है और उसके विरुद्ध अनुशासनिक कार्रवाई की जा रही है।

Assessment of Performance of Nationalised Banks in Replacing Rural Money Lenders

*201. SHRI KRISHNA CHANDRA HALDER :

SHRI AJIT KUMAR SAHA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have assessed the performance of the nationalised banks in replacing rural money lenders and have found it satisfactory;

(b) if so, whether the Reserve Bank of India shares similar views with Government; and

(c) if not, the reasons therefor in detail ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Assessing the performance of nationalised banks by Government of India/Reserve Bank of India is a continuous process. With the rapid branch expansion in rural areas and emphasis on lending to the weaker sections of society since nationalisation of banks, there has